

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:372

ANSWERED ON:21.02.2006

CYBER CRIMES

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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of cyber crime cases registered during each of the last three years, state-wise;
- (b) whether any action has been taken or proposed to be taken by the Government against the hackers in view of the increasing cyber crimes;
- (c) if so, the details thereof;
- (d) whether the Government has received any proposal from Kerala Government for setting up a Cyber Forensic Institute in the State;
- (e) if so, action taken by the Government in this regard; and
- (f) the steps taken by the Government to establish such Institute in other parts of the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) The State/UT wise cases relating to cyber crimes registered under the Information Technology Act, 2000 and various sections of the Indian Penal Code during 2002 to 2004 are given in the Annexure.

(b) & (c) The Government has taken several steps to check cyber crimes in the country. Some of the major steps are:

Several awareness and training programmes on tackling cyber crimes have been conducted for Law Enforcement Agencies. These include use of Cyber Forensics Software packages and the procedure associated with it to collect digital evidence from the scene of crime. Special training programmes have also been conducted for Judiciary to train them on the Techno-legal aspects of cyber crimes and on the analysis of digital evidence presented to them. Indian Computer Emergency Response Team (CERT-In) is functional at Department of Information Technology. CERT-In is involved in developing appropriate security guidelines and other best practices for advising the System Administrators to follow these for securing the IT infrastructure. CERT-In also helps the IT users by analyzing their incidents and advising them appropriate solution. Information Technology Act, 2000 provides legal framework for handling cyber crimes. Central Bureau of Investigation and other police organizations have setup Cyber Crime Cells.

(d) No, Sir.

(e) Does not arise in view of reply to (d) above.

(f) Set up by the Ministry of Information Technology, C-DAC, Trivandrum is the national resource centre for cyber forensics. Annexure Number of Cases of Cyber Crimes Registered in States/UT s during 2002-2004

Cases Regd

SL.No	STATE/UT	IT ACT	IPC			
	2002	2003	2004	2002	2003	2004

1	ANDHRA PRADESH	8	3	8	253	218	93
2	ARUNACHAL PRADESH	0	0	0	0	0	0
3	ASSAM	2	0	0	0	0	0
4	BIHAR	0	0	0	0	0	0
5	CHHATTISGARH	0	0	0	0	0	0
6	GOA	4	2	0	4	0	0
7	GUJARAT	1	14	2	249	15	124
8	HARYANA	2	0	0	0	1	0
9	HIMACHAL PRADESH	0	0	0	99	87	0

10	JAMMU & KASHMIR	1	0	1	0	0	0
11	JHARKHAND	0	0	0	0	0	0
12	KARNATAKA	15	7	14	0	1	0
13	KERALA	3	1	2	1	0	0
14	MADHYA PRADESH	0	0	0	0	0	0
15	MAHARASHTRA	12	12	17	1	5	4
16	MANIPUR	0	0	0	0	0	0
17	MEGHALAYA	0	0	0	0	0	0
18	MIZORAM	0	0	0	0	0	0
19	NAGALAND	0	0	0	0	0	0
20	ORISSA	4	1	1	0	4	0
21	PUNJAB	3	2	2	26	61	4
22	RAJASTHAN	0	0	0	0	0	0
23	SIKKIM	0	0	0	0	0	0
24	TAMIL NADU	3	10	14	0	0	36
25	TRIPURA	0	0	0	0	0	0
26	UTTAR PRADESH	5	2	2	81	3	3
27	UTTRANCHAL	0	1	0	0	0	0
28	WEST BENGAL	0	0	0	0	0	0

TOTAL (STATES) 63 55 63 714 395 264

29	A & N ISLANDS	0	0	0	15	16	5
30	CHANDIGARH	2	1	1	0	0	0
31	D & N HAVELI	0	0	0	0	0	0
32	DAMAN & DIU	0	NA	0	7	NA	0
33	DELHI	5	4	4	2	0	10
34	LAKSHADWEEP	0	0	0	0	0	0
35	PONDICHERRY	0	0	0	0	0	0

TOTAL (UTS) 7 5 5 24 16 15

TOTAL (ALL INDIA) 70 60 68 738 411 279

Source: Crime in India-NCRB